



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-19082021-229156  
CG-DL-E-19082021-229156

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 47] नई दिल्ली, बृहस्पतिवार, अगस्त 19, 2021/ श्रावण 28, 1943 (शक)  
No. 47] NEW DELHI, THURSDAY, AUGUST 19, 2021/SRAVANA 28, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 19th August, 2021/ Sravana 28, 1943 (Saka)*

The following Act of Parliament received the assent of the President on the 18th August, 2021, and is hereby published for general information:—

### THE NATIONAL COMMISSION FOR HOMOEOPATHY (AMENDMENT) ACT, 2021

No. 39 OF 2021

[18th August, 2021.]

An Act to amend the National Commission for Homoeopathy Act, 2020.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the National Commission for Homoeopathy (Amendment) Act, 2021.

Short title and commencement.

(2) It shall come into force at once.

15 of 2020.

2. In section 58 of the National Commission for Homoeopathy Act, 2020, after sub-section (4), the following sub-section shall be inserted, namely:—

Amendment of section 58.

59 of 1973.

23 of 2018.

"(5) Notwithstanding the expiration of the period for reconstitution of the Central Council under section 3A of the Homoeopathy Central Council Act, 1973, as inserted by the Homoeopathy Central Council (Amendment) Act, 2018, all acts done by the Board of Governors constituted under sub-section (4) of that section and all the powers and functions of the Central Council exercised and performed by it under the

repealed Act, as amended by the Homoeopathy Central Council (Amendment) Ordinance, 2021, immediately before the commencement of this Act, shall be deemed to have been done or taken under the provisions of this Act and shall continue in force accordingly unless and until superseded by anything done or by any action taken under this Act." Ord. 6 of 2021.

ANOOP KUMAR MENDIRATTA,  
*Secretary to the Govt. of India.*

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 19th August, 2021/Sravana 28, 1943 (Saka)*

### CORRIGENDUM

In the Tribunals Reforms Act, 2021 (33 of 2021), published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 13th August, 2021, Issue No. 45,—

Throughout the Act, *for* “the Tribunal Reforms Act, 2021”, *read* “the Tribunals Reforms Act, 2021”.